

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
10-05-2024 AT 10:30 AM**

CP(IB) No.97/7/HDB/2018

AND

Cont. A (IBC) 21/2023 in CP(IB) No.97/7/HDB/2018

u/s. 7 of IBC, 2016

IN THE MATTER OF:

JM Financial Asset Reconstruction Company Ltd

...Financial Creditor

AND

Bheema Cements Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

Cont. A (IBC) 21/2023

Learned Counsel Mr Sathakarni, for contemnor present physically.

K. Prasanna Sai Raghuvver, the contemnor/SRA present physically.

It is represented by the contemnor that the bailable warrant issued by this Tribunal was affixed at registered office of Bheema Cements, and upon noticing the same he attended the tribunal today and he has not executed the bail bond.

Hence let a bail bond be executed before the concerned and the same be filed before this Tribunal.

Order of Tribunal not complied. However, learned Counsel Mr Sathakarni for the contemnor submits that by 28.05.2024 the contemnor will discharge the amounts payable in terms of our order and therefore prayed that the matter be adjourned to 28.05.2024. Ld.Counsel also has undertaken to get filed an affidavit to this effect.

The application filed for liquidation of the Corporate Debtor also stands adjourned to 28.05.2024. Hence in these circumstances and considering the undertaking to

get the affidavits filed by the contemnor, we post this matter for orders on 28.05.2024.

Mr Gopala Krishna, to whom this Tribunal ordered notice for breaching of the undertaking given by him is present and stated that he had executed necessary bond before the concerned police ..

At request we grant time till 28.05.2024 for response.

Call on 28.05.2024.

SD/-
MEMBER (T)

SD/-
MEMBER (J)